

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 5812/2020

(Arising out of impugned final judgment and order dated 02-12-2019 in CM(M) No. 686/2019 passed by the High Court Of Delhi At New Delhi)

B.P. NAAGAR & ORS.

Petitioner(s)

VERSUS

RAJ PAL SHARMA

Respondent(s)

(IA No. 41075/2020 - EXEMPTION FROM FILING C/C OF THE I/JUDGMENT)

Date : 14-03-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE C.T. RAVIKUMAR
HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Petitioner(s) Mr. Manoj Swarup, Sr. Adv.
Mr. Avinash Kr. Lakhnopal, AOR
Mr. Piyush Lakhnopal, Adv.
Mr. Ashwani Kumar Tanwar, Adv.
Mr. Dhiraj Kumar, Adv.
Mr. Neelmani Pant, Adv.
Mr. Rahul Kumar Singh, Adv.
Mr. Ashraf Mansoori, Adv.

For Respondent(s) Mr. Rajeshwar Kumar Gupta, Adv.
Mr. Sudhir Kumar Gupta, AOR
Mr. Manish Gupta, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard learned senior counsel/counsel appearing for the parties.

Arguments concluded.

Judgment reserved.

The parties are given one week's time to file their short written submission(s)/note(s).

(NIRMALA NEGI)
COURT MASTER (SH)

(VIDYA NEGI)
ASSISTANT REGISTRAR